

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

MA. 170 of 1998  
(OA. 844 of 1996)

Date of Order: 06.5.98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.  
Hon'ble Mr. S. Dasgupta, Administrative Member.

MD. ABDUL GHID

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. N. Bhattacharjee, counsel.  
For the respondents: Mr. S. P. Kar, counsel.

O R D E R

After hearing the 1d. counsel appearing for both the parties, the Misc. Application for impleading Prasanta Ghosh as private respondent no. 4, is allowed. Cause Title be amended accordingly. Applicant is directed to serve copy of the application along with annexures upon the added private respondent no. 4 by Regd. Post or through personal agency and file affidavit-of-service within 3 weeks. Misc. Application stands disposed of.

After hearing the 1d. counsel for the petitioner and after going through the materials on record, the O.A. is admitted for adjudication. Reply has already been filed by the official respondents. Private respondent no. 4 shall file reply within 3 weeks from the date of communication of service of notice along with copy of this Order. Rejoinder, if any, to be put in within 3 weeks. A copy of this Order be also served upon the added private respondent no. 4 by the petitioner.

Plain copy to both the parties.

WL  
(S. Dasgupta)  
Member (A)

s.b.

R  
(S.N. Mallick)  
Vice-Chairman.